

Cont.Cas(C). No. 2 of 2014

24-7-2014

HON'BLE THE CHIEF JUSTICE

Mr. H. Bezbarua, Advocate, present for the petitioner.

Mr. A. Khan, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to withdraw this contempt petition with liberty to file afresh when fresh cause of action arises in the matter.

Accordingly, Contempt Petition No. 2 of 2014 stands disposed of as withdrawn with liberty as above.

CHIEF JUSTICE

S.Rynjah

Cont.Cas(C). No. 3 of 2014

24-7-2014

HON'BLE THE CHIEF JUSTICE

Mr. H. Bezbarua, Advocate, present for the petitioner.

Mr. A. Khan, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to withdraw this contempt petition with liberty to file afresh when fresh cause of action arises in the matter.

Accordingly, Contempt Petition No. 3 of 2014 stands disposed of as withdrawn with liberty as above.

CHIEF JUSTICE

S.Rynjah

Cont.Cas(C). No. 4 of 2014

24-7-2014

HON'BLE THE CHIEF JUSTICE

Mr. H. Bezbarua, Advocate, present for the petitioner.

Mr. A. Khan, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to withdraw this contempt petition with liberty to file afresh when fresh cause of action arises in the matter.

Accordingly, Contempt Petition No. 4 of 2014 stands disposed of as withdrawn with liberty as above.

CHIEF JUSTICE

S.Rynjah

CRP. No. 6 of 2014

24-7-2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms. R. Dutta, learned counsel
for the petitioner.

List after 2(two) weeks.

CHIEF JUSTICE

aS.Rynjah

WP(CrI). No. 5 of 2014

24-7-2014

HON'BLE THE CHIEF JUSTICE

Mr. H. Abraham, Advocate, present for the petitioner.

Mr. R. Gurung, GA, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit to the counter affidavit filed on behalf of the respondents.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(CrI). No. 8 of 2014

24-7-2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioner.

Mr. R. Gurung, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(CrI). No. 9 of 2014

24-7-2014

HON'BLE THE CHIEF JUSTICE

Ms. AP Kharsahnoh, Advocate, present for the petitioner.

Mrs. NG Shylla, GA, present for the respondents.

Heard.

Admit the petition.

Affidavits have already been exchanged.

List this petition for hearing in the week commencing 11th
August, 2014.

CHIEF JUSTICE

S.Rynjah